

CASE NO.:
Appeal (civil) 2429-2430 of 2008

PETITIONER:
Commissioner of Central Excise, Bhavnagar

RESPONDENT:
Velji P. & Sons (Agencies) Ltd

DATE OF JUDGMENT: 24/03/2008

BENCH:
ASHOK BHAN & DALVEER BHANDARI

JUDGMENT:
JUDGMENT
O R D E R
CIVIL APPEAL NO 2429-2430 OF 2008
(D.No.1300/2008)

Delay condoned.

The Tribunal, relying upon its own decision in the case of M/s Homa Engineering Works vs. CCE, Mumbai, has allowed the present appeal filed by the assessee. Against the aforesaid case in M/s Homa Engineering Works vs. CCE, Mumbai, Revenue has not filed any appeal in this Court. In view of this, this appeal is dismissed. No costs.